

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.38 of 2014**

**Dated:14<sup>th</sup> March, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**GAIL India Ltd. .... Appellant (s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board ... Respondent (s)**

**Counsel for the Appellant (s):** Mr. Ramji Srinivasan, Sr. Adv. with  
Mr. Ankit Jain  
Ms. Iti Agarwal

**Counsel for the Respondent(s):** Mr. Saurav Aggarwal  
Mr. Ashish Tiwari and  
Ms. Sonali Malhotra for R-1

**ORDER**

The Counsel for the Board seeks some more time to file the Reply. Accordingly, the Board is directed to file Reply on or before 10.04.2014 after serving copy on the other side. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

Post the matter on **25.04.2014.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

pr/ak